[RAJYA SABHA]

Unstarred Questions

Substandard PMGSY roads

†1848. DR. BHUSHAN LAL JANGDE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the reasons for the Pradhan Mantri Gram Sadak Yojana (PMGSY) roads getting ramshackled within six months to one year period when there is a provision to construct roads through advanced technology under PMGSY;

(b) the norms laid down for construction of such roads;

(c) whether the contractors engaged in constructing substandard roads under PMGSY are black listed;

- (d) if so, the number of such contractors in Chhattisgarh; and
- (e) the action taken against such contractors?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Rural Roads is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of Central Government to improve the Rural Infrastructure through construction of roads. The rural roads under PMGSY are constructed, maintained and owned by the respective State Governments. As per the PMGSY programme guidelines, ensuring the quality of the road works is the responsibility of the State Governments. Accordingly, the State Governments set up Quality Control Units and the State Quality Monitors (SQMs) engaged by these Units carry out periodic inspections. As the third tier of the Quality Control Structure, the National Quality Monitors (NQMs) are also engaged for inspection of some road works on random basis for quality monitoring. The reports of substandard quality of works received from the public and public representatives are sent to the States for appropriate actions. In some cases NQMs are also deployed to investigate the complaints.

(b) In construction of Rural Roads, the standards and specifications prescribed by Indian Roads Congress (IRC) are adopted, which are developed keeping in view the advancement in road construction technology. These specifications include Rural Roads Manual IRC SP:20 -2002, Book of Specifications for Rural Roads-2004, Manual for Design of Low Volume Roads IRC:SP:72-2007 etc.

(c) to (e) As reported by State Government of Chhattisgarh, necessary actions are being taken against the contractors, constructing sub-standard roads under

[†] Original notice of the question was received in Hindi.

PMGSY as per provision of clauses of the contract agreement. As informed by the State Government, no contractor has been black listed by the State under PMGSY. However, three contractors have been debarred from participation in tender process of PMGSY works permanently.

Survey team for BPL

†1849. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of RURAL DEVELOPMENT be please to state;

 (a) whether the Government has constituted any survey team for examining the reasons of ostensible increase in BPL families while preparing BPL list in certain States;

(b) if so, the detail thereof;

(c) the facts brought into light by the investigation team; and

(d) the steps taken by Government in this regard so that the determination of the BPL families in the States could be made accurately?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No Sir.

(b) to (d) Does not arise.

Implementation of IWDP

1850. SHRI BHUPENDER YADAV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the names of the States where the Integrated Wasteland Development Programme (IWDP) is under implementation at present;

(b) the details of the projects implemented and the areas of wasteland brought under cultivation indicating the funds sanctioned/released and incurred thereon, during the last three years till date, year-wise and State-wise;

(c) the steps taken or proposed to be taken by Government to make wasteland more cultivable particularly in the coastal areas of the country;

(d) whether wasteland development is providing considerable employment opportunities in rural areas; and

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